

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
SOUTH ZONAL BENCH, CHENNAI**

C/EH/40094/2019 in C/42296/2018

M/s. PUSHPAM STEELS

APPELLANT

Versus

COMMISSIONER OF CUSTOMS (SEA), CHENNAI - II

RESPONDENT

Date of hearing /decision **13.06.2019**

Appearance:

For the Appellant None

For the Respondent Shri K. Veerabhadra Reddy, AC (AR)

CORAM:

Hon'be Smt. Sulekha Beevi C.S, Member (Judicial)

Hon'ble Shri P. Venkata Subba Rao, Member (Technical)

MISC. ORDER NO. 40324/2019

Per Bench:

The above early hearing application filed by the department seeking out-of-turn hearing of the appeal.

2. The learned Authorised Representative for the Revenue Shri K. Veerabhadra Reddy, ADC (AR) submitted that the amount involved is Rs.88 lakhs and also the assessee has paid-up the entire amount.

3. Taking this fact into consideration and noting that the amount involved is less than Rs.1 crore, we find no ground to grant early hearing of the appeal. EH application is dismissed.

(Dictated and pronounced in open court)

(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

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	DRAFT			Remarks
	I	II	III	
Date of dictation	13.06.2019			
Draft Order - Date of typing	.06.2019			
Fair Order Typing	13.06.2019			
Date of numbering and date of dispatch	.06.2019			